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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.149/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company	Dhanalaxmi Bank -Vs- Bengal Shrachi Housing Development Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SIDDHARTHA BANERJEE, Adv.

2. URMILA CHAKRABORTY, Adv.

for the
financial
creditor11
1.02.18

1. MR. ABITVA KANODIA, A

for corporate
debtor11
1/2/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Financial creditor has filed this petition u/s. 7 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter

rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 16/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)